

CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

O.A. No.298/92

Changa Lal

... Applicant

Vs.

Union of India & Others

Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

Along with this belated application an application for condonation of delay has been filed in which certain circumstances including abject state of poverty has been stated by the applicant. The grievance of the applicant is that although he has worked for more than 240 days he has been removed from service unceremoniously by an oral termination order, while other including his juniors have been regularised. The applicant has been approaching the authorities, but he did not get any relief. He filed representations on 15-5-88, 27-3-90 and 28-2-92, the copies of these have been filed. Without waiting for the disposal of the same the applicant has approached this Tribunal. In case the applicant is entitled to any relief and that if his grievances are just, it is always open for the respondents to grant necessary relief to the applicant in case he is otherwise not unsuitable or unfit or that his statements are not incorrect. Accordingly this application is disposed of finally with a direction to the respondents that they shall dispose of the representation of the

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dated 15-5-88, 27-3-90 and 28-2-92, the copies of the same have been filed with this application. In case the applicant is entitled to the same the respondents will grant the same to the applicant. It is expected that the representations will be disposed of within a period of 3 months from the date of communication of this judgment. No order as to the cost.


Member (A)


Vice-Chairman.

Dated: 24th August, 1992, Lucknow.

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